

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 301
21/252/ND/2022

IN THE MATTER OF:

Dr. Er Rajainderr Jaina (M/s Raj Rahul Contactors and Builders Pvt Ltd.)

.....APPLICANT/PETITIONER

Vs

ROC

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajesh Aggarwal, Mr. Amnenddra Ray, Advocates.
For the Respondent : Ms. Sangeeta Jain, Advocate for R-2.

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appears for the Appellant. Ms. Sangeeta Jain, Learned Counsel appearing for the Respondent No. 2 submitted that four similar matters bearing number Appeal No. 119/252/ND/2021, Appeal No. 122/252/ND/2021, Appeal No. 127/252/ND/2021 & Appeal No. 143/252/ND/2021 are pending before the Court II of this Tribunal and she will move an application seeking transfer of the present matter.

List the matter on **09.09.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)